

- (x) To assist the government to create public awareness of the Government's disinvestment policies and programmes with a view to developing a commitment by the people.
- (xi) To give wide publicity to the disinvestment proposals so as to ensure larger public participation in the shareholding of the enterprises; and
- (xii) To advise the Government on possible capital restructuring of the enterprises by marginal investments, if required, so as to ensure enhanced realisation through disinvestment.

SHORT NOTICE QUESTION

**Supply of Milk by D.M.S.**

SNQ3. SHRI ASHOK PRADHAN : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether a large number of Milk Crates are being stolen from Delhi Milk Scheme plant due to which milk is falling short in Delhi;

(b) if so, the number of cases of theft of these milk crates reported from D.M.S. Plant during the last three years, till date;

(c) the number of persons apprehended as a result thereof and the action taken against them; and

(d) the measures taken to check such incidents in future?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) to (d). Delhi Milk Scheme (DMS) has been taking adequate security precautions to see that milk crates are not stolen and there are no reported cases of crates being stolen from the DMS Plant in the last three years. The DMS has been maintaining a supply of over 3 lakh litres daily. However, due to price differential, there is large demand for DMS milk.

12.00 hrs.

PAPERS LAID ON THE TABLE

**Annual Report and Review on the Working of Indian Institute of Mass Communication New Delhi for 1994-95 etc.**

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-534/96]

**Review on the working of and Annual Report of the Delhi State Development Corporation Limited, New Delhi for 1994-95 etc.**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Delhi State Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-535/96]

**Notifications under Sub-Section (3) of Section 48 of the Life Insurance Corporation Act, 1956**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :—

(i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1996 published in Notification No. G.S.R. 286(E) in Gazette of India dated the 18th July, 1996.

(ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1996 published in Notification No. G.S.R. 287(E) in Gazette of India dated the 18th July, 1996.

[Placed in Library. See No. LT-536/96]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section

17A of the General Insurance Business (Nationalisation) Act, 1972 :—

- (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1996 published in Notification No. S.O. 521 (E) in Gazette of India dated the 18th July, 1996.
- (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) (Amendment) Scheme, 1996, published in Notification No. S.O. 522 (E) in Gazette of India dated the 18th July, 1996.

[Placed in Library. See No. LT-537/96]

- (3) A copy of the Notification No. G.S.R. (405) (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 1996 together with an explanatory memorandum seeking to impose antidumping duty on Sodium Ferrocyanide, originating from People's Republic of China and exported to India by the Exporters, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT-538/96]

- (4) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 397 (E) published in Gazette of India dated the 2nd September, 1996 together with an explanatory memorandum regarding exemption to the goods including automobiles, imported into India by the Ford Foundation for their official use from the whole of the duty of Customs leviable thereon.
- (ii) G.S.R. 288 (E) to G.S.R. 305 (E) published in Gazette of India dated the 23rd July, 1996 together with an explanatory memorandum regarding customs duty changes and exemption in the context of the Budget proposals pertaining to indirect taxes announced by the Finance Minister in Lok Sabha on the 22nd July, 1996.
- (iii) G.S.R. No. 120(E) published in Gazette of India dated the 11th March, 1996 together with an explanatory memorandum seeking to facilitate quick disposal of the currencies immediately after seizure without waiting for the departmental adjudication proceedings.
- (iv) G.S.R. No. 334 (E) and G.S.R. No. 354 (E) published in Gazette of India dated the 24th July and 6th August, 1996 together with an explanatory memorandum seeking to include specified components in the List of Electronic components attracting a concessional rate of Basic Customs duty of twenty percent.

- (v) G.S.R. No. 338(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 47.96-Cus., dated the 23rd July, 1996.

- (vi) G.S.R. 396 (E) published in Gazette of India dated the 2nd September, 1996 together with an explanatory memorandum seeking to restore, the All Industry Rate of Drawback on export of Embroidered fabrics with effect from 16th June 1995.

[Placed in Library. See No. LT-539/96]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :

- (i) The United Bank of India (Officers') Service (Amendment) Regulation, 1995 published in Notification No. 2/95 in Gazette of India dated the 23rd March, 1996.

[Placed in Library. See No. LT-540/96]

- (ii) The Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM/1108/71/SV in Gazette of India dated the 23rd December, 1995.

[Placed in Library. See No. LT-541/96]

- (iii) The UCO Bank (Officers) Service (Amendment) Regulation, 1995 published in Notification No. OSR/1/1995 in Gazette of India dated the 18th November, 1995.

[Placed in Library. See No. LT-542/96]

- (iv) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1995 published in Notification No. AXI/ST/BM/5547/95 in Gazette of India dated the 1st July, 1995.

[Placed in Library. See No. LT-543/96]

- (v) The Punjab National Bank Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1994 published in Notification No. PNB/DAC/3/94 in Gazette of India dated the 26th November, 1994.

[Placed in Library. See No. LT-544/96]

- (vi) The Amended Schedule 1994 to Bank of Maharashtra Officer Employees (Discipline and Appeal) Regulations, 1976 published in Notification No. AXI/ST/DAM/10065/94 in Gazette of India dated the 15th October, 1994.

[Placed in Library. See No. LT-545/96]

- (vii) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1995 published in Notification No. HO/Legal/0279 in Gazette of India dated the 15th July, 1995.  
[Placed in Library. See No. LT-546/96]
- (viii) The Corporation Bank (Officers') Service (Amendment) Regulations, 1994 published in Notification No. PAD/IR/15/95 in Gazette of India dated the 18th February, 1995.  
[Placed in Library. See No. LT-547/96]
- (ix) The Union Bank of India (Officers') Service (Amendment) Regulations, 1994 published in Notification No. OSR/10 in Gazette of India dated the 10th September, 1994.  
[Placed in Library. See No. LT-548/96]
- (x) The Bank of India (Officers') Service (Amendment) Regulations, 1995 published in Notification No. P/IR/SAH/191 in Gazette of India dated the 22nd July, 1995.  
[Placed in Library. See No. LT-549/96]
- (xi) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1979 published in Gazette of India dated the 7th July, 1995.  
[Placed in Library. See No. LT-550/96]
- (xii) The Syndicate Bank (Officers') Service Amendment Regulations, 1994 published in Notification No. 671/S/0089/PD/IRD (O) in Gazette of India dated the 7th January, 1995.  
[Placed in Library. See No. LT-551/96]
- (xiii) The Union Bank of India (Officers') Service (Amendment) Regulations, 1994 published in Notification No. ORS/11 in Gazette of India dated the 7th January, 1995.  
[Placed in Library. See No. LT-552/96]
- (xiv) The Punjab and Sind Bank (Officers) Service (Amendment) Regulations, 1995 published in Notification No. PSB/STAFF/OSR/ 1995 in Gazette of India dated the 21st February 1995.  
[Placed in Library. See No. LT-553/96]
- (6) A copy of the Notification No. SBD No. 11/1994 (Hindi and English versions) published in Gazette of India dated the 13th August, 1994 approving the amendment in Regulation 17(1) of State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra and Travancore Employees' Provident Fund Regulations, under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.  
[Placed in Library. See No. LT-554/96]
- (7) A copy of the Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendment) 1995 (Hindi and English versions) published in Notification No. CDO/AMD/SPL/5328 in Gazette of India dated the 23rd December, 1995, under sub-section (4) of section 50 of the State Bank of India Act, 1995.  
[Placed in Library. See No. LT-555/96]
- (8) A copy of the State Bank of India Employees' Pension Fund Rules (Amendments) 1995 (Hindi and English versions) published in Notification No. CDO/ADM/SPL/5329 in Gazette of India dated the 23rd December, 1995, under sub-section (3) of section 49 of the State bank of India Act, 1955.  
[Placed in Library. See No. LT-556/96]
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :—
- (i) G.S.R. 306 (E) to G.S.R. 327 (E) published in Gazette of India dated the 23rd July, 1996 together with an explanatory memorandum regarding Central Excise Duty changes and exemption made in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 22nd July, 1996.
- (ii) G.S.R. 339 (E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in four Notifications mentioned in the Notification.
- (iii) The Central Excise (Fourth Amendment) Rules, 1996 published in Notification No. G.S.R. 340 (E) in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum.
- (iv) G.S.R. 341 (E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 11/96 CE dated 23rd July, 1996.  
[Placed in Library. See No. LT-557/96]
- (10) A copy of the Annual Report and Accounts (Hindi and English versions) of the Vidur Gramin Bank for the year 1993-94, together with Auditor's Report thereon.  
[Placed in Library. See No. LT-558/96]
- (11) A copy each of the following annual Reports and Accounts (Hindi and English versions) of the Regional

Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon :—

- (i) Manipur Rural Bank, Imphal.

[Placed in Library. See No. LT-559/96]

- (ii) Raebareli Kshetriya Gramin Bank, Raebareli (U.P.)

[Placed in Library. See No. LT-560/96]

- (iii) Uttarbanga Kshetriya Gramin Bank, Coochbehar (West Bengal)

[Placed in Library, See No. LT-561/96]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 29 and Sub-section (5) of section 31 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1995-96.

[Placed in Library. See No. LT-562/96]

- (13) A copy of the Third Interim Report (Hindi and English versions) of the Fifth Central Pay Commission for the Central Government Employees.

[Placed in Library. See No. LT-563/96]

- (14) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Mysore, State Bank of Indore, State Bank Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1995-96, alongwith Audited Accounts and Auditor's Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.

[Placed in Library. See No. LT-564/96]

- (15) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :—

- (i) Report on the working and activities of the Bank of Baroda for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-565/96]

- (ii) Report on the working and activities of the Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-566/96]

- (iii) Report on the working and activities of the Canara Bank for the year 1995-96, alongwith Account and Auditor Report thereon.

[Placed in Library. See No. LT-567/96]

- (iv) Report on the working and activities of the Central Bank of India for the year 1995-96, alongwith accounts and Auditor' Report thereon.

[Placed in Library. See No. LT-568/96]

- (v) Report on the working and activities of the Dena Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-569/96]

- (vi) Report on the working and activities of the Syndicate Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-570/96]

- (vii) Report on the working and activities of the Union Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-571/96]

- (viii) Report on the working and activities of the Bank of Maharashtra for the year 1995-96 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-572/96]

- (ix) Report on the working and activities of the United Bank of India for the year 1995-96 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-573/96]

- (x) Report on the working and activities of the Oriental Bank of Commerce for the year 1995-96 alongwith Accounts and Auditors Report thereon.

[Placed in Library. See No. LT-574/96]

- (xi) Report on the working and activities of the Vijaya Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-575/96]

- (16) A copy of the Twenty-Fifth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1995 to the 31st December, 1995, under section 62 of the said Act.

[Placed in Library. See No. LT-576/96]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board

of india, for the year 1995-96, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1995-96.

[Placed in Library. See No. LT-577/96]

- (18) A copy of the Cost Accounting Records (Industrial Gases) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 271 (E) in Gazette of India dated the 9th July, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-578/96]

**Ramesh Chandra Inquiry Report and Special Order of President under Governors (Emoluments, Allowances and Privileges) Act, 1982 etc.**

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): I beg to lay on the Table —

- (1) A copy of the Ramesh Chandra Inquiry Report regarding the Incidents and related sequence of events at the State Guest House, Lucknow, on 2nd June, 1995 (Hindi and English versions).

[Placed in Library. See No. LT-579/96]

- (2) A copy of the Special Order (Hindi and English versions) made by the President authorising Governor or Gujarat for additional expenses during 1994-95 under 'Electricity' of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the of Governors (Emoluments, Allowances and Privileges) Act, 1982.

[Placed in Library. See No. LT-580/96]

**Review on the working of and Annual Report of Rajasthan State Agro Industries Corporation Limited, Jaipur for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAM) : On behalf of SHRI CHATURANAN MISHRA, I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1993-94.

- (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1993-94, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-581/96]

- (b) (i) Review of by Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1994-95.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-582/96]

- (c) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1992-93.

- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-583/96]

- (d) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1984-85.

- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1984-85, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-584/96]

- (e) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1994-95.

- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-585/96]